

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

89/241- 242/ND/2018

**CORAM:**

**PRESENT: MR. L.N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.01.2020.**

**NAME OF THE COMPANY: Mr Rahul Gupta V/s. M/s. Cats Eye Collections  
Pvt. Ltd. & Ors.**

**UNDER SECTION 9 of IBC Code,2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

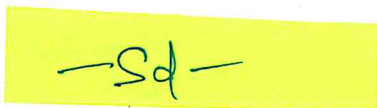
**Present:** Advocate for the Petitioner  
Advocate for the Respondent

**ORDER**

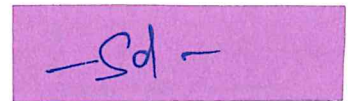
At request of both the parties, the matter is adjourned to 5<sup>th</sup> February, 2020.

CA 8/2020 is an application filed by the Operational Creditor and the Corporate Debtor placing on settlement effected between the parties. It is submitted that the order of admission was passed on 22<sup>nd</sup> November, 2019 and the COC has not been constituted, however, this fact <sup>can</sup> only be ascertained through the IRP.

In view the same notice be effected on the IRP appointed, returnable on 23<sup>rd</sup> January, 2020. Dasti. Till then no further steps shall be taken by the IRP.



**(L.N. Gupta)  
Member (T)**



**(Ina Malhotra)  
Member (J)**